

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 1.10.2020 AT 10.30 AM. THROUGH VIDEO CONFERENCING:

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : IA/746/IB/2020 IN IA/745/IB/2020 IN
PETITION NUMBER : IBA/765A/2019
NAME OF THE PETITIONER(S) : S.KAMARAJ (IRP) M/S OF YASHICA ELECTRONICS PVT LTD
NAME OF THE RESPONDENT(S) :
UNDER SECTION : RULE 11 OF NCLT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE

REPRESENTATION FOR WHOM

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DIVISION BENCH - I
CHENNAI**

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**

APPLICATION NUMBER : IA/745/IB/2020 IN
PETITION NUMBER : IBA/765A/2019
NAME OF THE PETITIONER(S) : LUMINOUS POWER TECHNOLOGIES PVT LTD
NAME OF THE RESPONDENT(S) : YASHICA ELECTRONICS PVT LTD
UNDER SECTION : SEC 33(1)(A)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
----- REPRESENTATION FOR WHOM -----			

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3 IA/746/IB/2020 in IA/745/IB/2020 in IBA/765A/2019
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ORDER

Learned Authorized Representative for RP Mr. Ramakrishnan Sadhasivan is present through video conferencing mode.

This is an Application (IA/746/IB/2020) seeking for early hearing of the main Application (IA/745/IB/2020) which is seeking for liquidation of the Corporate Debtor. In view of the urgency expressed in the IA/746/IB/2020, this Application stands **Allowed.**

In relation to IA/745/IB/2020, Learned A.R. for the RP represents that even though a Resolution Plan was received from the end of the Corporate Debtor itself being an MSME, however, the same was rejected by the sole member of the CoC and also recommended for liquidation by the CoC in its 7th meeting held on 31.08.2020.

We are of the view that since the concerned Resolution Plan has been received from the end of the Corporate Debtor itself being an MSME notice to be issued to the Resolution Applicant for which next date of hearing is fixed on **02.11.2020.**

The Resolution Professional is also directed to file a copy of the Resolution Plan as received from the end of the Corporate Debtor seeking for resolution of its insolvency. Let the same be done within a period of two weeks from today. It is further directed that notice to be given to the Resolution Applicant within one week from today stating the next date of hearing. Post this matter on **02.11.2020.**

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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(R.VARADHARAJAN)
MEMBER (JUDICIAL)